

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Item No.43:

Petition(s) for Special Leave to Appeal (C) No(s). 23935/2022

[Arising out of impugned final judgment and order dated 05-03-2022 in DBCWP No. 19008/2019 passed by the High Court of Judicature for Rajasthan at Jodhpur]

THE STATE OF RAJASTHAN & ANR.

Petitioner(s)

VERSUS

GHANSHYAM BHARGAVA & ANR.

Respondent(s)

(IA No. 187989/2022 - EXEMPTION FROM FILING O.T.
IA No. 187991/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No.227541/2025 - SUBSTITUTION TO BRING ON RECORD LEGAL
REPRESENTATIVES OF THE DECEASED RESPONDENT No.1
IA No.227542/2025 - CONDONATION OF DELAY IN SETTING ASIDE ABATEMENT
IA No.227543/2025 - SETTING ASIDE ABATEMENT
IA No.227544/2025 - EXEMPTION FROM FILING DEATH CERTIFICATE)

WITH SLP(C) No. 23936/2022

(IA No. 191866/2022 - EXEMPTION FROM FILING O.T.
IA No. 191868/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 23937/2022

(IA No. 193160/2022 - EXEMPTION FROM FILING O.T.
IA No. 193162/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 23938/2022

(IA No. 194848/2022 - EXEMPTION FROM FILING O.T.
IA No. 194849/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 9713/2023

(IA No. 83043/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 83044/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 9108/2023

(A No. 76562/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 76565/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 7930/2023
(IA No. 67976/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 67977/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 22322/2023
(IA No. 44179/2024 - STAY APPLICATION)

With

Item No.15:

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 46996/2025
(IA No. 279363/2025 - CONDONATION OF DELAY IN FILING
IA No. 279370/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS
IA No. 279369/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 279365/2025 - EXEMPTION FROM FILING O.T.)

Date : 14-11-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Ms. Bina Madhavan, Adv.
Mr. S. Udaya Kumar Sagar, AOR
Mr. Tushar Singh, Adv.

Mr. Anand Shankar, AOR

Ms. Nidhi Jaswal, AOR
Ms. Awanitika, Adv.

Mr. Vikas Chaudhary, Adv.
Mr. Milind Kumar, AOR

For Respondent(s) :

Mr. K. Paari Vendhan, AOR
Mr. Rishabh Sancheti, Adv.
Ms. Padma Priya, Adv.
Mr. Aquib Ali Khan, Adv.
Mr. Nishant Kumar Singh, Adv.

Mr. Atishi Dipankar, AOR
Mr. Amit Dubey, Adv.
Mr. Anurag Dubey, Adv.
Mr. Sarthak Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay is condoned in filing the application for setting aside abatement. Abatement, if any, is set aside. The application for substitution to bring on record the legal representatives of the deceased respondent No.1 is allowed in SLP(Civil)No.23935 of 2022.

Mr. K. Paari Vendhan, learned counsel appearing on behalf of the legal representatives of the deceased respondent No.1 submits that they do not wish to file any counter affidavit.

On the request of the learned counsel for the petitioners, list on 28th November, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER